

State vs. Fazil @ Guddu
FIR No.140/20
PS.HV
u/s 323/324/34 IPC

17.12.2020

Matter is taken up through video conferencing mode.

Present:- Ld. APP for the State (through Webex).

An application was received from Jail Superintendent regarding clarification where the accused Fazil @ Guddu is on bail or not in this case.

Reply of IO received. Perused.

As per reply of IO, present accused Fazil alongwith two other accused were formerly arrested from CJ-11, Mandoli Jail after taking permission of interrogation from the concerned Court on 18.03.2020, after which Jail Superintendent was directed to produce the accused with 24 hours before the concerned MM but due to Covid-19 pandemic lockdown was imposed and courts were closed and consequently no UTPs were being produced in court complexes. Hence, the present accused could not be produced after 24 hours in concerned Court and J/C remand was extended by Jail Duty MM.

Since the offence is bailable in nature, the accused is released on bail on furnishing the personal bond in the amount of Rs.5000/- to the satisfaction of Jail Superintendent. Accused be released immediately, if not required in any other case. Jail Superintendent is directed to intimate this court regarding the same.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN

MM/Shahdara/KKD/Delhi

17.12.2020

Digitally signed by
AJEET NARAYAN
Date: 2020.12.17
17:00:00

State vs. Unknown
FIR No. 941/20
PS. HV

17.12.2020

Matter is taken up through video conferencing mode.

Present:- Ld. APP for the State (through Webex).

An application for releasing vehicle bearing no. DL-5SCC-5007 on superdari through e-mail received.

Let reply be called from concerned IO/SHO for 19.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET
NARAYAN
Digitally signed
by AJEET
NARAYAN
Date: 2020.12.17
14:59:33 -08'00'
(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
17.12.2020

Sadaf vs. Karan Singh and Ors.
CC No. 2364/19 and 2365/19

17.12.2020

Matter is taken up through video conferencing mode.

Present:- Ld. APP for the State (through Webex).

Joint application on behalf of applicant/accused person for referring the matter before Mediation Centre received through e-mail.

Put up with file on 23.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN
(Ajeet Narayan)

Digitally signed by
AJEET NARAYAN
Date: 2020.12.17

MM/Shahdara/KKD/Delhi

17.12.2020

State vs. Karan Gupta
FIR No. 474/20
PS. FB

17.12.2020

Matter is taken up through video conferencing mode.

Present:- Ld. APP for the State (through Webex).

An application for calling status report received through e-mail.

Let reply be called from concerned IO/SHO for 24.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN

MM/Shahdara/KKD/Delhi

17.12.2020

Digitally signed by
AJEET NARAYAN

Date: 2020.12.17

Ajeet Narayan

State vs. Honey Sharma
FIR No. 474/19
PS. HV

17.12.2020

Matter is taken up through video conferencing mode.

Present:- Ld. APP for the State (through Webex).

An application for grant of bail u/s 437 IPC received through e-mail.

Let reply be called from concerned IO/SHO for 18.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET
NARAYAN
(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
17.12.2020

Digitally signed by
AJEET NARAYAN
Date: 2020.12.17
15:58:11 +05:30'

State vs. Harish @ Golu
FIR No.450/20
PS. FB

17.12.2020

Matter is taken up through video conferencing mode.

Present:- Ld. APP for the State (through Webex).

An application for release of jamatalashi through e-mail received.

Let reply be called from concerned IO/SHO for 19.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

Digitally signed by
AJEET NARAYAN
Date: 2020.12.17
14:57:08+05'30'
(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
17.12.2020

FIR No. 82/18
State vs. Jaglal
PS: Harsh Vihar
u/s 279/304A IPC

17.12.2020

Matter is taken up through video conferencing mode.

Present: Ld. APP for the State through Webex.

An Superdari Application has been moved on behalf of Sub. Applicant to release the case property i.e. Driving Licence on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. driving licence be released to the rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of **Manjeet Singh vs State 214 (2014) DLT 646** for the purpose of secondary evidence and obtained the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The Superdari Application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN

MM-2/Shahdara/KKD/Delhi

17.12.2020

Digitally signed by AJEET
NARAYAN
Date: 2020.12.17 14:57:29
+05'30'

FIR No. 219/20
State Vs. Manu
PS Farsh Bazar
u/s 380/457/411/34 IPC

17.12.2020

Present: Ld. APP for the State.

Sh. Braj Kumar, learned LAC for accused.

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Manu for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed previous involvement report of accused. Perused.

On the other hand, Ld. APP for the State has opposed the bail application submitting that accused has previous involvement in this case. Further Ld. APP for the State submitted that charge sheet has already been filed in this case u/s 411/34 IPC

Heard. Record perused.

Considering the facts that the accused is in JC for considerable period of time, and charge sheet has already been filed in this case, hence, no fruitful purpose shall be served by keeping the accused behind the bar. Accordingly, the accused/applicant is

admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one local surety in the like amount.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN

(Ajeet Narayan)

Digitally signed by
AJEET NARAYAN

Date: 2020.12.17

14:57:02 +08'00'

MM-2/Shahdara/KKD/Delhi

17.12.2020

State vs. Kunal Gupta
FIR No. 304/20
PS. FB

17.12.2020

Matter is taken up through video conferencing mode.

Present:- Ld. APP for the State (through Webex).

Counsel for the accused.

Put up with bail bond on 18.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN

(Ajeet Narayan)

MM/Shahdara/KKD/Delhi

17.12.2020

Digitally signed by
AJEET NARAYAN
Date: 2020.12.17

14:56:00 -08'00'

State vs. Unknown
FIR No.43999/19
PS. FB
u/s 379 IPC

17.12.2020

Matter is taken up through video conferencing mode.

Present:- Ld. APP for the State (through Webex).

At request of IO, Put up on 19.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

AJEET

NARAYAN
MM/Shahdara/KKD/Delhi

Digitally signed by
AJEET NARAYAN

Date: 2020.12.17

17.12.2020